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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 30.07.2025

+ W.P.(C) 11187/2025

DIRECTORATE OF ENFORCEMENTPetitioner

Through: Mr.Zoheb Hossain, Spl.
Counsel, Mr.Vivek Gurnani,
Panel counsel, Mr.Kartik
Sabharwal, Mr.Pranjal Tripathi,
Mr.Kanishk Mauarya, Adv.

versus

DR. SONALI BADHE AND ORSRespondents

Through: Nemo

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE MADHU JAIN

NAVIN CHAWLA, J. (ORAL)

CM APPL. 45989-90/2025 (Exemption)

1. Allowed, subject to all just exceptions.

W.P.(C) 11187/2025 & CM APPL. 45988/2025

2. This petition has been filed by the petitioner, challenging the Order dated 21.07.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'Tribunal') in OA No.1117/2025, titled *Dr.Sonali Badhe. v. The Directorate of Enforcement & Ors.*, whereby the learned Tribunal rejected the preliminary objection raised by the petitioner herein against the maintainability of the said O.A.



3. The petitioner challenged the maintainability of the above O.A. on the following grounds:

“(i) The OA was premature as the applicant had chosen not to reply to the impugned Charge-Sheet and directly approached this Tribunal.

(ii) The OA is not maintainable in view of the multiple reliefs sought by the applicant.

(iii) That the Union Public Service Commission (UPSC) has been impleaded as a party respondent, despite no relief being sought against it.”

4. The learned counsel for the petitioner submits that the finding of the learned Tribunal on the above issues would prejudice the outcome of the O.A. itself.

5. As the impugned order has been passed only on the preliminary objection raised by the petitioner herein, and without considering the O.A. filed on merits, any observations made by the learned Tribunal shall not bind it at the time of hearing the O.A. itself on merits. The petitioner shall be entitled to raise these issues again when the learned Tribunal considers the O.A. on merits.

6. With the above clarification, the present petition is disposed of. The pending application is also disposed of as being infructuous.

NAVIN CHAWLA, J

MADHU JAIN, J

JULY 30, 2025/Arya/DG